## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.241/AT/2025

: Petition under Section 63 read with Section 79(1)(k) of the Electricity Subject

Act, 2003 for adoption of tariff for Long Term Procurement of 300 MW Power from Grid Connected Wind-Solar Hybrid Project under tariff Based Competitive Bidding for meeting Renewable Purchase Obligation (RPO) as per applicable regulations, which has been discovered through a transparent process by way of a competitive bidding conducted in terms of the competitive bidding guidelines

issued by the Ministry of Power.

Petitioner : CESC Limited (CESCL)

Respondents : Purvah Green Power Private Limited and Anr.

Date of Hearing : **7.5.2025** 

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Divya Chaturvedi, Advocate, CESCL

Shri Jai Dhanani, Advocate, CESCL

Ms. Shikha Ohri, Advocate, PGPPL & BREPL Shri Kartik Sharma, Advocate, PGPPL & BREPL

## Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 300 MW Wind-Solar Hybrid Power Project as discovered through tariff based competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind-Solar Hybrid Power Projects" dated 21.8.2023 along with the subsequent amendments thereto as issued by the Ministry of Power, Government of India. Learned counsel submitted that vide Record of Proceedings for the hearing dated 20.3.2025, the Petitioner was asked to provide the (i) detailed justification of higher cost in comparison to the current tender issued, and (ii) conformity certificate stating that price discovered is in line with the current market price and the Petitioner has its compliance affidavit dated 2.4.2025 to this effect. Learned counsel submitted that in the present case, the minimum Capacity Utilisation Factor (CUF) for the Wind-Solar Hybrid Project is 50% compared to the CUF of 30%, which is normally the minimum CUF requirement by various REIAs. This higher CUF also leads to further lowering of the CTUIL charges when compared with the Projects supplying power at 30% CUF. Learned counsel further submitted that in the present case, the project completion timeline was fixed as 20 months instead of 24 months as allowed in the recent bidding carried out by REIAs. Learned counsel added that the Petitioner has also placed on the record the report prepared by ASCI, indicating that the discovered tariff of Rs. 3.81/kWh for Wind Solar Hybrid Projects is aligned with the market realities.

- 2. Learned counsel for Respondent Nos. 1 & 2 submitted that the Bid Evaluation Committee, in its report, has observed that given the minimum CUF of 50% in the present case, the discovered tariff is aligned with the prevailing market prices. The learned counsel prayed to adopt the tariff discovered through a competitive bidding process.
- 3. Considering the submissions made by the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)